

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.11.2014

OA No. 291/00648/2014

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA being aggrieved by issuance of the charge sheet dated 01.05.2014 (Annexure A/2) and order passed by the Disciplinary Authority dated 22/27.10.2014 (Annexure A/1). The applicant has filed an appeal against the order passed by the Disciplinary Authority dated 22/27.10.2014 on 14.11.2014 (Annexure A/15). Thus the present OA is premature and hence the OA is dismissed as being premature. However, it is expected from the Appellate Authority to consider and decide the appeal of the applicant in accordance with the provisions of law expeditiously by passing a reasoned & speaking order. The applicant is at liberty to take recourse according to the provisions of law, if he is aggrieved by the decision of the Appellate Authority.

Anil Kumar

(Anil Kumar)
Member (A)

Abdul